

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

**UNSTARRED QUESTION NO. † 283
TO BE ANSWERED ON FRIDAY, THE 3RD FEBRUARY, 2017
MAGHA 14, 1938 (SAKA)**

ACTION ON INCOME TAX COMPLAINTS

† 283. SHRI SUSHIL KUMAR SINGH:

Will the Minister of Finance be pleased to state:

- (a) Whether the Government has issued orders / instructions to Income Tax Department to take action within 30 days of any complaints:
- (b) if so, the details thereof;
- (c) whether any survey has been conducted by the Government for on- going and pending cases in the Income Tax Department in the country particularly in Bihar; and
- (d) if so, the number of such cases of Income Tax received and decided by the Government, State/UT-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): According to extant instructions regarding redressal of public grievances, all grievances received from taxpayers are to be redressed within a period of 60 days. However, every endeavour is made to redress the grievances as soon as possible, preferably within 30 days.

(c) & (d): Action against tax evasion/black money is an on-going process. Such action under the direct tax laws includes searches, surveys, enquiries, assessment of income, levy of penalties and filing of prosecution complaints before criminal courts, wherever applicable. As part of enforcement measures during the period April 2014 and December 2016 the Income Tax Department conducted searches in 1838 groups of assessees leading to seizure of undisclosed assets of Rs.2607 crore and admission of undisclosed income of Rs.33,211 crore. 14,472 surveys conducted resulted in detection of undisclosed income of Rs.31929 crore. 1751 prosecution complaints were filed before criminal courts for various offences detected, apart from compounding of offences in 2549 cases. 75 persons got convicted in the prosecution complaints filed by the Income Tax Department during the same period.

Territorial jurisdiction of Income Tax authorities does not necessarily coincide with boundaries of States/Union Territories.

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